

**Notification No. 5/ 2004 - Customs (N.T)**

In exercise of the powers conferred by section 79 of the Customs Act, 1962 (52 of 1962), the Central Government makes the following rules further to amend the Baggage Rules, 1998, namely :-

1. (i) These rules may be called the Baggage (Amendment) Rules, 2004.  
(ii) They shall come into force on and from the 9<sup>th</sup> day of January , 2004.
2. In the Baggage Rules, 1998 ,-

(a)	in rule 10,-	
	(i)	that rule shall be re-numbered as sub-rule (1) thereof. In sub-rule (1) as so renumbered the following proviso shall be inserted, namely:-
		" Provided that except as specified in this sub-rule, a crew member of a vessel shall be allowed to bring items like chocolates, cheese ,cosmetics and other petty gift items for their personal or family use which shall not exceed the value of rupees six hundred."
	(ii)	after sub-rule (1) as so renumbered, the following sub-rule shall be inserted, namely:-
		"(2) Notwithstanding anything contained in these rules a crew member of an aircraft shall be allowed to bring items gifts like chocolates, cheese, cosmetics and other petty gift items at the time of the returning of the aircraft from foreign journey for their personal or family use which shall not exceed the value of rupees six hundred.";
(b)	in Appendix C, in the column under column heading " Articles allowed free of duty", for the words and figure " or Annex.II", the words and figures "Annexure II or Annexure III" shall be substituted.;	
(c)	in Appendix F, in the column under column heading " Articles allowed free of duty", after the word "including" , the words " the article listed at Annexure III and " shall be inserted.;	
(d)	in 'Annex I', for the portion " 4.Alcholic liquor and wines in excess of one litre each.", the following shall	

	be substituted, namely:-	
		" 4.Alcoholic liquor or wines in excess of two litres .";
(e)	for "Annex II" , the following shall be substituted ,namely:-	
		<p><b>"Annexure II</b></p> <ol style="list-style-type: none"> <li>1. Colour Television or Monochrome Television.</li> <li>2. Digital Video Disc Player.</li> <li>3. Video Home Theatre System.</li> <li>4. Dish Washer.</li> <li>5. Music System.</li> <li>6. Air -Conditioner.</li> <li>7. Domestic refrigerators of capacity above 300 litres or its equivalent .</li> <li>8. Deep Freezer.</li> <li>9. Microwave Oven.</li> <li>10. Video camera or the combination of any such video camera with one or more of the following goods, namely:- <ol style="list-style-type: none"> <li>(a) Television Receiver;</li> <li>(b) Sound recording or reproducing apparatus;</li> <li>(c) Video reproducing apparatus.</li> </ol> </li> <li>11. Word Processing Machine.</li> <li>12. Fax Machine.</li> <li>13. Portable Photocopying Machine.</li> <li>14. Vessel.</li> <li>15. Aircraft.</li> </ol>

		<p>16. Cinematographic films of 35 mm and above.</p> <p>17. Gold or Silver , in any form , other than ornaments."</p>
		<p><b>Annexure III</b></p> <ol style="list-style-type: none"> <li>1. Video Cassette Recorder or Video Cassette Player or Vide Television Receiver or Video Cassette Disk Player.</li> <li>2. Washing Machine.</li> <li>3. Electrical or Liquefied Petroleum Gas Cooking Range</li> <li>4. Personal Computer( Desktop Computer)</li> <li>5. Laptop Computer( Notebook Computer)</li> <li>6. Domestic Refrigerators of capacity up to 300 litres or its equivalent."</li> </ol>

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F.No.520/01/2004-Cus.VI

Note:- The principal rules were published in the Gazette of India vide notification No. 30/98-Customs (N.T), dated the 2<sup>nd</sup> June, 1998[ G.S.R. 296 (E), dated the 2<sup>nd</sup> June, 1998] and were last amended vide notification No. 11/2002-Customs(N.T), dated the 1<sup>st</sup> March,2002 [ G.S.R 125 (E), dated the 1<sup>st</sup> March, 2002].